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Date: 10/12/2025

(2024) 04 TP CK 0006

Tripura High Court- Agartala

Case No: Writ Petition (C) No. 249 Of 2024

Prasad Biswas APPELLANT

Vs

State Of Tripura And 7 Ors.

RESPONDENT

Date of Decision: April 1, 2024 **Hon'ble Judges:** Arindam Lodh, J

Bench: Single Bench

Advocate: K. Pandey, Kohinoor N. Bhattacharyya, R.G. Chakraborty

Judgement

Arindam Lodh, J

Heard Mr. K. Pandey, learned counsel appearing for the petitioner. Also heard Mr. Kohinoor N. Bhattacharyya, learned GA appearing for the respondents-State and Mr. R.G. Chakraborty, learned counsel appearing for the respondent-TPSC.

Issue notice calling upon the respondents to show cause as to why a rule should not be issued as prayed for; and/or as to why such further order or other orders should not be passed as to this court may seem fit and proper.

Notice is made returnable within 6(six) weeks.

Since all the respondents have already entered their appearance through their learned counsel, issuance of formal notice is waived.

List the matter on **13.05.2024**. In the meantime, the respondents may file their reply, if they so desire.